

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
S.A.NO. 1061/95.

Date of Order: 8-9-1995.

Between:

G.Raghavulu

.. Applicant

and

1. Chief Post Master General, Andhra Pradesh, Hyderabad.
2. The Director of Postal Services, Office of Post Master General, Vijayawada.
3. Senior Superintendent of Post Offices, Prakasam Division, Ongole.
4. Post Master, Kandukur HPO, Kandukur, Prakasam District.

Respondents.

For the Applicant :- Mr. K.S.R.Anjaneyulu, Advocate.

For the Respondents: Mr. V.Bheemanna, CGSC.
Sr./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

XXXXXXXXXXXXXX.XXXXXXXXXXXXXXX.XXXXXXX.XXXXXXX
THE HON'BLE MR.A.B.GORTHI? A.B.GORTHI, MEMBER ADMN.

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O.A.NO.1061/95.

JUDGMENT

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri KSR Anjaneyulu, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The prayer in this OA is for a direction to the respondents not to reduce the allowance of the applicant from Rs.420/- to Rs.320/- per month with retrospective effect from 5.4.1989 and not to recover the excess payment made to the applicant.

3. It is stated in the OA that the applicant was appointed as Extra Departmental Packer at Kandukur South Town Sub Post Office on 5.4.1989 and eversince he has been working as such. At the time of his appointment, his allowance was fixed at Rs.420/- p.m. Subsequently, the 3rd respondent issued memo dated 17.3.1993 unilaterally reducing the allowances of the applicant from Rs.420/- to Rs.320/- p.m. with retrospective effect from the date of his appointment ie., 5.4.1989. Hence this OA.

4. The learned counsel for the applicant has drawn our attention to the effect that similarly situated several employees approached various Benches of the Tribunal and

Copy to:-

1. Chief Post Master General, Andhra Pradesh Circle, Hyderabad.
2. The Director of Postal Services, Office of Post Master General, Vijayawada.
3. Senior Superintendent of Post Offices, Prakasam Division, Ongole.
4. Post Master, Kandukur HPO, Kandukur, Prakasam District.
5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Shri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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obtained necessary relief. In particular, he has drawn our attention to the order dated 11.8.1995 in OA 758/95 on the file of this Bench of the Tribunal wherein the Tribunal allowing similar application directed the respondents to effect revision of allowance prospectively and not recover the arrears by reducing the allowance with retrospective effect.

5. As we are satisfied that the applicant before us is similarly situated to those in OA 758/95, this OA is also allowed at the admission stage itself with the following direction to the respondents:-

(a) Revised allowance of the applicant shall take effect from the date of issue of the impugned order by R-3.

(b) The amount, if any, recovered with retrospective effect before the date of issue of the impugned order shall be refunded to the applicant within a period of three months from the date of receipt of a copy of this order.

6. The OA is ordered accordingly. No costs.//

A. B. Gorthi
(A. B. GORTHI)
MEMBER (ADMN.)

V. Neeladri Rao
(V. NEELADRI RAO)
VICE CHAIRMAN

Dated: 8th September, 1995.
Open court dictation.

Dy. Registrar (Jull)

p.t.o.

04-1061/95

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

and

A.B.Goothi
THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED:-

8-9-1995.

~~ORDER/JUDGMENT.~~

~~M.A./R.A/C.A.NO.~~

~~in~~

~~O.A.No.~~

1061/95

~~R.A.No.~~

~~(W.P.)~~

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spoke Copy

pvm.

Central Administrative Tribunal

DESPATCH

27 SEP 1995 NSY

HYDERABAD BENCH